

ITEM NO.805

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 13301/2015

SUBRATA BHATTACHARYA

Appellant(s)

VERSUS

SECURITIES AND EXCHANGE BOARD OF INDIA & ORS.

Respondent(s)

Date : 07-04-2026 This appeal was mentioned today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

Mentioned by : Mr. Purushottam Tripathi, Adv.

UPON being mentioned by counsel the Court made the following
O R D E R

1. Upon being mentioned by Mr. Purushottam Tripathi, IA No. 47351 of 2020 is taken on board.
2. Mr. Purushottam Tripathi, learned counsel submits that wrong prayer has been recorded against IA No. 47351 of 2020 in Appendix-1 which is annexed to the order dated 19.02.2026 and prays for correction of the same.
3. His prayer is accepted. Accordingly, the prayer of the above referred interlocutory application is corrected and shall be read as under:

"Pass an order staying the auction of the MR Nos. 26021/2016 and 25084/2016 with respect to the Properties measuring 3 acres 12 guntas comprised in Survey No. 50/3A and measuring 30 guntas in Survey No. 46/1 respectively situated in village Hulimavu, Begur Hobli till the disposal of OS No. 26333/2018 pending

before the City Civil Court, Bangalore and RFA No. 556/2011 and RFA CROB No. 13/2011 pending before the Hon'ble High Court of Karnataka"

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR